

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
RA No.79/2000 in DA No.113/2000
DATED THE 9th DAY OF JAN. 2001**

CORAM: HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

R.A.Chowdhary ... Petitioner

VOLUME 4

Union of India & Anr. Respondents

TRIBUNAL'S ORDER:-

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The Applicant is aggrieved by the order dated 7/11/2008 in OA No.113/2008 and has therefore sought a review of the same. The applicant contends that the Tribunal has ignored the sub-rule (i) of Rule No.154 of Supplementary Rules of Government of India. The applicant had given evidence for the State Government of Rajasthan. The applicant has also tried to explain the definition of State. The applicant has given a few details of the case for which he was summoned to give evidence.

2. I have gone through the grounds and the rules pointed out by way of Review Application. It is seen from the few details given by the applicant which were not given earlier that the applicant himself filed a complaint before the Hon'ble Civil Justice (J.D.) A Muncif Judicial Court, Rawatbhata. According to me this was a private complaint and it had nothing to do with his performance of official duties. The applicant has only tried to reargue the case.

3. In my considered opinion therefore this case does not call for any review. Accordingly, the RP is rejected.

Shanta F
(SHANTA SHAstry)
MEMBER (A)